

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No. 290/00420/2015 with MA 290/00212/15

Jodhpur, this the 4th day of April, 2016

CORAM

**Hon'ble Dr. K.B.Suresh, Judicial Member
Hon'ble Ms Praveen Mahajan, Admn. Member**

Giriraj Singh, S/o Shri Gulab Singh, Aged about 66 years, b/c Rajput, R/o Vill+ PO – Jalsu Kallan, Via-Ren, District - Nagaur. (Office Address :- Retired person worked as Station Master Jalsu, Railway Department)

.....Applicant

By Advocate: Mr S.P. Singh

Versus

1. Union of India through the General Manager, North Western Railway, Jaipur.
2. Divisional Railway Manager, North Western Railway, Bikaner.
3. Senior Divisional Commercial Manager, North Western Railway, Jodhpur..
4. Senior Divisional Operating Manager, North Western Railway, Jodhpur.
5. Senior Divisional Personnel Officer, North Western Railway, Jodhpur.
6. Assistant Personnel Officer (APO), North Western Railway, Jodhpur.

.....Respondents

By Advocate : Mr Vinay Jain

ORDER (Oral)

Per Dr K.B. Suresh

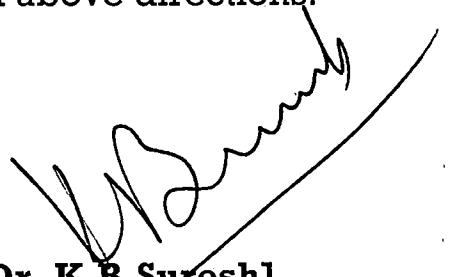
Heard. Delay condoned and accordingly, the MA No.

2. The applicant is aggrieved that an amount of Rs 17,934/- which ought to have been apparently recovered from some other person is now sought to be recovered from him on the ground that he was also an employee at that particular Station.

3. Apparently, it was decided by the authority that some Ramesh Jangid was found to be responsible for non-collection of animal fare by Joint Inquiry Committee and therefore, there cannot be any juncture of the applicant and going by the decision in the case of State of Punjab & Ors vs Rafiq Masih (White Washer) etc. rendered by the Hon'ble Apex Court whatever in this regard has been recovered from the applicant, must be paid back within one month without interest counting from today and thereafter, with interest @ 12% p.a.

4. Accordingly, the OA is allowed in terms of above directions.
No Costs.


[Praveen Mahajan]
Administrative Member


[Dr. K.B. Suresh]
Judicial Member

Ss/-